

SOT 100
**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No..... 130/2005
R.A/C.P No.....
E.P/M.A No.....

1. Orders Sheet..... Pg..... to.....

2. Judgment/Order dtd. 14-6-2005 Pg..... to..... 5 D.O

3. Judgment & Order dtd..... Received from H.C/Supreme Court

4. O.A..... Pg..... to..... 17

5. E.P/M.P..... Pg..... to.....

6. R.A/C.P..... Pg..... to.....

7. W.S..... Pg..... to.....

8. Rejoinder..... Pg..... to.....

9. Reply..... Pg..... to.....

10. Any other Papers..... Pg..... to.....

11. Memo of Appearance.....

12. Additional Affidavit.....

13. Written Arguments.....

14. Amendment Reply by Respondents.....

15. Amendment Reply filed by the Applicant.....

16. Counter Reply.....

SECTION OFFICER (Judl.)

FORM NO. 4

(SEE RULE 42)
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

ORDER SHEET

130/05

Original Application No.

Misc. Petition NO.

Cobtempt petition No. 2

Review Application No.

• Applicants •

Respondents.

Respondents. U. O. J.
Advocates for the Applicant. J. L. Sarkar, A. Chakrabarty.
Page : 3

Advocates of the Respondents. Cafe

Notes of the Registry	Dated	Order of the Tribunal
<p>an application is filed/C.P. 133/05 is filed via P.D. No. 200/133/88</p> <p>Dated 19.6.05</p> <p><i>AM</i></p> <p><i>13/6/05</i></p> <p><i>Steps not taken</i></p>	14.6.2005	<p>Heard learned counsel for the parties. The O.A. is taken up for disposal at the admission state. Accordingly, the O.A. is disposed of in terms of the order recorded in separate sheets. No costs.</p> <p><i>Shri [Signature]</i></p> <p>Vice-Chairman</p>
<p><u>14.6.05</u></p> <p>C. Copy of the order dated 14.6.05 has been collated by the applicant and same has been handed over to the L/Adv by the Registry.</p>		<p>mb</p>

1956.05

C. Copy of the order
SD 14.6.05 has been
collected by the applicant
and same has been
handed over to the L/Adv
for the Recpt. (

13

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Applications No. 129/2005, 130/2005, 131/2005 and

136/2005.

Date of Order : This the 14th Day of June, 2005.

THE HON'BLE MR JUSTICE G. SIVARAJAN, VICE CHAIRMAN.

1. Shri Gangadhar Das (O.A.129/2005)
2. Shri Nijit Kr. Nandi (O.A.130/2005)
3. Shri R.K.Kalita (O.A.131/2005)
4. Shri Madhu Sudan Tyagi (O.A.136/2005)

All the applicants are working as Superintendent
under different ranges of Central Excise, Guwahati ... Applicants

By Advocate Shri J.L.Sarkar for all the Applicants.

Versus -

1. Union of India, represented by
the Secretary, Ministry of Finance,
Department of Customs & Central Excise,
New Delhi.
2. The Chief Commissioner,
Customs & Central Excise,
North Eastern Region,
Shillong. ... Respondents

By Mr A.K.Chaudhuri, Addl.C.G.S.C in O.A.No.129/05 & 130/05.
Mr M.U.Ahmed, Addl. C.G.S.C in O.A. No. 131/05 & 136/05

ORDER (ORAL)

SIVARAJAN J.(V.C)

In all these cases the applicants challenged the propriety of the transfer orders dated 3.6.2005 and 6.6.2005 issued by the Commissioner of Central Excise and Customs. Apart from their individual circumstances, according to them these orders are passed in patent violation of the accepted norms regarding transfer of Group B employees contained in Annexures A and B. It is the contention of the applicants that these orders have been issued with the sole purpose of obliging certain Superintendents by soliciting

G.S.

representations from them. It is also stated that persons like the applicants are not afforded an opportunity to make representations before the Commissioner in regard to their peculiar circumstances. It is stated that the applicant in O.A.No.130/2005 is undergoing treatment for serious ailments and in O.A.131/2005 the mother of the applicant is undergoing treatment for cancer and that there is only one Cancer Institute for treatment in Guwahati for the entire North East Region. It is their grievance that the applicants were never informed of the intention of the respondents to effect transfers and postings during the month of June contrary to the well accepted norms that transfers and postings of Group B officers will be effected only in the month of December or at the latest by 31st January of each year. It is also their contention that as per the norms prescribed in Annexure-A and B, particularly Annexure B where it is specifically stated that the normal tenure of Superintendent in a particular station is for a continuous period of 4 to 6 years and that without any valid reason the applicants, who have not completed more than 2 to 3 years have been transferred out from Guwahati to distant places without their volition.

2. I have heard Mr J.L.Sarkar, learned counsel appearing for the applicants and Mr A.K.Chaudhuri and Mr M.U.Ahmed, learned Addl.C.G.S.Cs for the respondents. Mr Sarkar pointed out that the impugned transfer orders cannot be sustained for the sole reason that these orders are passed in the month of June, when the children of the applicants are in the mid academic session of their studies. Counsel submits that these orders have been issued at this late hour only to oblige certain Superintendents in the department by getting representations from them. Counsel also submits that the transfer

Gp/

orders are passed in patent violation of the well accepted norms contained in Annexures A & B, which are made with mala fide intention. Counsel also drew my attention to the order dated 3.6.2005, from which it is seen that pursuant to representations made by more than 20 Superintendents they have been transferred to places of their choice and it is stated that they are not entitled to TA/DA since the transfers were made as per their requests. Counsel submits that no further proof is required to establish mala fides in the matter.

3. Mr A.K.Chaudhuri, learned Addl.C.G.S.C on the other hand submitted that there is no illegality in the transfer orders. The guidelines issued in the form of executive orders will not stand in the way of the respondents effecting transfers in public interest or in the exigencies of the administration. Standing Counsel also submits that this Tribunal will not interfere in transfer matters and it is for the applicants, if they are aggrieved, to make representation before the respondents.

4. I have considered the rival submissions. A Division Bench of this Tribunal had occasion to consider the challenge to the very same transfer orders in O.A.127/2005 and rendered judgment on 13.6.2005. Direction was issued to the respondents to consider the representation made by the applicant therein in the light of the guidelines and also not to relieve her from the present place until the representation is disposed of. The guidelines clearly show that the transfer orders are to be issued only in the month of December and as far as possible before 31st January of each year and such a norm was fixed only to take care of the interest of the children of the officers who are studying in educational institutions and not to affect their studies adversely. In these cases it is specifically averred by the



applicants that their children are studying in the educational institutions and they are in the mid academic session. That apart, Annexures A & B guidelines would show that Superintendents of the Customs and Central Excise department will normally have a continuous service in a particular station for 4 to 6 years. In these cases both the aforesaid norms are seen violated and the only reason for departing from the aforesaid well accepted norms I could gather from the impugned orders is that representations made by the certain Superintendents were considered and transfers are effected to suit their convenience. To put it differently there was no public interest nor any exigencies of service involved in these transfers. Though normally guidelines issued by way of executive orders may not have any binding effect in the absence of any public interest or administrative exigencies, the respondents are bound to make transfers and postings on the lines of the guidelines issued that to after due discussions, deliberations with the Association of employees. In the instant case it is seen that the applicants have made representations against the transfer/posting order dated 3.6.2005 and no interim orders have been passed thereon. In view of the alleged violation of the guidelines, particularly, those discussed hereinabove the concerned respondent, namely, the Chief Commissioner of Customs and Central Excise will consider the representations made by the applicants with reference to the guidelines (Annexures A & B) and the observations made hereinabove and take a decision thereon within a period of one month from the date of receipt copy of this order. If the applicants want to supplement the representations they are free to do so within a period of one week from today. The Chief Commissioner, Central Excise and Customs shall consider the



individual representations submitted by the applicants as directed above and pass a reasoned order. In the meantime, if the applicants have not so far been relieved from the respective post held by them they will be allowed to continue in the said post and same place until a decision is taken as directed above.

The O.As are disposed of accordingly.

The applicants will produce this order alongwith the additional representation to be made within one week from today to the respondents.

Sd/VICE CHAIRMAN

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केन्द्रीय नियन्त्रित विभाग	Central Administrative Tribunal
<i>[Signature]</i>	4-208 M
In The Central Administrative Tribunal	
Guwahati Bench :: Guwahati.	
Guwahati, 10 JUN 2005	

8
 Filed by
 Ankush Deka
 10/6/05

O.A. No. 130 /2005

Sri Nijit Kumar Nandi

----- VS -----

Union of India & Ors

SYNOPSIS OF THE APPLICATION

This application is made against the impugned transfer order dated 03/06/2005 whereby the applicant has been transferred to CEX, Dibrugarh.

That the said impugned transfer order has been issued in violation to the circulated/published policy of transfer of the Respondent Department.

That the applicant was posted to Central Excise Guwahati Range-II in November, 2002 considering the medical ground of the applicant. His tenure of minimum four years service at Guwahati has not been completed till date. It is also stated that the children of the applicant are pursuing studies at Guwahati and it is their mid session. The transfer of the applicant shall cause immense hardship and loss to the academics of the children.

That the impugned transfer order in June is against the accepted policy and guidelines of transfer to be made and given effect by December/January.

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केन्द्रीय प्रशासनिक अधिकारी
Central Administrative Tribunal

In The Central Administrative Tribunal

Guwahati Bench.: Guwahati.

C

O.A. No. 130 /2005

Sri N.K. Nandi _____ Applicant

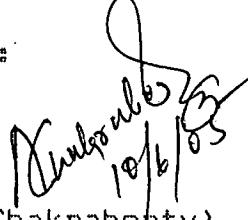
----- Versus -----

Union of India & Ors _____ Respondents

I N D E X

S1.No.	Annexure	Particulars	Page No.
1.		Application	1-10
2.		Verification	11
3.	A	Transfer Policy	12-13
4.	B	Letter dated 04/10/2004	14
5.	C	Transfer Proforma	15
6.	D	Order dated 03/06/2005	16-17

Filed by:


(Anupam Chakraborty)

ADVOCATE

10

In The Central Administrative Tribunal
Guwahati Bench :: Guwahati.
(An Application Under Section 19 of the Administrative
Tribunals Act, 1985)

O.A. NO. 130/2005

Between

Sri Nijit Kr. Nandi,
Working as Superintendent,
Central Excise, Guwahati
Range-II.

.....Applicant

And

1. Union Of India represented
by the Secretary, Ministry of
Finance, Department of Customs
& Central Excise, New Delhi.

2. The Chief Commissioner,
Customs & Central Excise,
North Eastern Region,
Shillong.

.....Respondents

Details of the Application

1. Particulars of the order against which the application is made :

This application is made against the impugned transfer order No. 72/2005 dated 03/06/2005.

2. Jurisdiction

The applicant declares that the subject matter of

*Filed by the applicant,
Sri Nijit Kumar Nandi
through B. Chakraborty & Advocate
18/6/2005*

this application is within the jurisdiction of this Hon'ble Tribunal.

3. Limitation

The applicant declares that the subject matter of this application is within the time limit prescribed under section 21 of the Administrative Tribunal Act, 1985.

4. Facts of the Case

4.1 That the applicant is a citizen of India and hence is entitled to the rights and privileges guaranteed under the Constitution of India.

4.2 That the applicant is a Group-B Officer, working as Superintendent, Central Excise and posted at Guwahati Range-II, District-Kamrup. The applicant was promoted as Superintendent w.e.f., 23/09/2002. He was transferred and posted to Central Excise, Guwahati Range-II w.e.f. 18/11/2002. He has completed only about 2½ years of service at Guwahati as Superintendent. His tenure of minimum four years service at Guwahati as Superintendent has not been completed till date.

4.3 That the applicant begs to state that he has been suffering from "SARCOIDOSIS" a type of acute lung disease since 1994 and has been under constant medical treatment. He is at present under regular treatment of Indraprastha Apollo Hospital, New Delhi and also under ^(CGHS and) Gauhati Medical College & Hospital. It is stated that the medicine for the above disease has side effects for which he needs constant consultancy and advice of specialised physicians at

Sri Nijith Kumar Nanda

Guwahati. Due to the side effect of medicines he has also suffered from "Bone Marrow TB" in the year 1997, "Acute Renal Failure" in the year 2002. It is also stated that during his last regular visit to Indraprastha Apollo Hospital, New Delhi in May, 2005 "Osteoporosis" disease was diagnosed. He is at present under regular medical check up and care. For the above acute ailments he needs consultation of and treatment by specialised physicians at Guwahati on regular basis. For the above ailments he also needs regular nursing and care of his family. The department was also very much sympathetic to the applicant and posted and kept him to Guwahati on the aforesaid medical ground only.

That the applicant craves liberty to produce all the medical documents at the time of hearing of this application.

4.4 That for the purpose of transfer and posting of Group-B Officers in North East the Respondent Department has made out a transfer policy vide C. No.II(7)5/ET.III/88/1674 dated 07/11/1996 taking into relevant considerations including consideration for welfare of the children and their education. The adopted policy is that transfer will be completed before 31st December on any year and as far as possible effected by 31st January of the following year.

Copy of the transfer policy dated 07/11/1996 is enclosed as Annexure-A.

4.5 That the aforesaid transfer policy has explicitly made the tenure and posting of Group-B Officers as under:

Sri Arvind Kumar Vaidi

"3. The general tenure in one station will be 4 to 6 years.

4. Period of stay in any one station/section/office will not be more than 2 years.

5. Since the officers belong to a common cadre of Central Excise mainly, no officer will remain posted in Customs for more than 4 years."

4.6 That by a letter dated 04/10/2004 option for annual general transfer of Superintendent for the year 2004 were called from the concerned officers who have completed tenure of service as per accepted transfer policy. Options were directed to submit in the prescribed proforma enclosed with this letter on or before 31/10/2004. It is stated that the option for purported general transfer under this letter dated 04/10/2004 was called for as per para 2 of the aforesaid transfer policy. This letter dated 04/10/2004 indicates as under:

"Superintendents who have completed their tenure as below will be considered for transfer:

- (i) In the same station for a continuous period of 4 (four) to 6 (six) years,
- (ii) In the same section/office for a continuous period of 2 (two) years, and
- (iii) In the same Commissionerate for a continuous period of 4 (four) years"

Sri Nijit Kumar Nandi

That the applicant in response to the aforesaid letter dated 04/10/2004 gave his option in Transfer Proforma and indicated his choice of posting at Guwahati on aforesaid medical ground. He submitted his option on 19/10/2004.

Copy of the letter dated 04/10/2004 is enclosed as Annexure-B.

Copy of the Transfer Proforma submitted on 19/10/2004 is enclosed as Annexure-C.

4.7 That it is stated that the Commissioner of Central Excise, Shillong has issued an Order No.72/2005 of transfer/rotation of the officers in the grade of Superintendent Group-B dated 03/06/2005 by which 59 Group-B officers including the applicant have been transferred from one station to another. The name of the applicant appears in the aforesaid transfer order at Sl. No.36. This transfer order shows that the same has been issued without application of mind and it has been issued as routine exercise of power and the administrative action has no element of public interest. On the contrary the order dated 03/06/2005 acts contrary to the interest of the children's education of the applicant.

Copy of the order dated 03/06/2005 is enclosed as Annexure-D.

4.8 That it is stated that the aforesaid transfer order dated 03/06/2005 indicates, "This disposes of all the

Sri Vijit Kumar Nandi

representations received in the grade of Superintendents." However, the applicant has not been communicated any reason for non consideration of his prayer of posting at Guwahati on medical ground. The manner in which the respondents disposed of the representation of the applicant in the said Transfer Proforma is cryptic, vague and not transparent.

4.9 That the applicant begs to state that his normal tenure period at Guwahati as per the accepted policy/guidelines of transfer has not been expired. It is also stated that the daughter of the applicant is studying in Class X (under SEBA Course) in Guwahati will be appeared in the HSLC Final Examination in February/March, 2006. The son of the applicant is studying in Class V (Under SEBA Course) in Guwahati. The educational session of both the children of the applicant is January to December and it is their mid session. The transfer of the applicant under such circumstances will also cause immense hardship and loss to the academics of the children and they will be deprived of their further studies in the new station.

4.10 That the said order of transfer dated 03/06/2005 has been issued without regard to the prescribed and accepted norms of transfer. The circulated/published policy stipulates that the general transfers shall be made in December of any year to be given effect by January next. But most surprisingly the said order has been issued in June in total negligence of the Department's own formulated policy. This has been done purportedly to accommodate some officers.

Sri Nijik Kumar Nandi

4.11 That the order of transfer dated 03/06/2005 manifests that the same has been issued hastily without waiting for December which is the schedule time for issue of the order. A close perusal of the order dated 03/06/2005 indicates that the same has been issued to accommodate a number of officers, for example, officers at S1. No.3, 4, 5, 6, 17, 18, 21 etc. on the basis of their representations. Such transfer at the behest of some officers as indicated therein violating the prescribed time schedule of transfer, causing undue and immense hardship to others including the applicant is not just and fair administrative action. Such actions are discriminatory and arbitrary and the applicant has become victim of such arbitrary action.

4.12 That the said order dated 03/06/2005 directs as under:

"No further representations will be entertained...."

Such stipulation denies the applicant the right and scope to submit and express her grievances and difficulties to the superior administrative officers for their due consideration. This cuts at the root of administrative fairness and denies the scope of administrative process. The malice in fact as well as in law is patent in the facts and circumstances of the case.

4.13 That the applicant submits that if his transfer and posting as per the aforesaid transfer order dated 03/06/2005 is not cancelled he and his family members

Sai Vijit Kumar Vanda

including the children shall suffer irreparable loss and injury.

4.14 That this application is made bonafide and for the cause of justice.

5. **Ground for reliefs with legal provisions.**

5.1 For that the impugned order of transfer is illegal in as much as the same have been issued violating the prescribed and accepted norms, policy and guidelines of transfer.

5.2 For that the respondents have transferred the applicant before completion of his prescribed tenure at Guwahati.

5.3 For that the respondents have failed to consider the prayer of the applicant for posting at Guwahati on medical ground.

5.4 For that the transfer of the applicant at the mid session of ~~his~~ children's education is unwarranted and not just and fair.

5.5 For that the transfer orders have been issued to accommodate some officers which is discriminatory and arbitrary and offends Article 14 of the Constitution of India.

5.6 For that malice in law and malice in fact is

Shri Nijit Kumar Nandi

explicit in the impugned transfer orders.

5.7 For that in any view of the matter the applicant is entitled to the reliefs sought for.

6. **Details of the remedies exhausted**

The applicant declares that there is no other efficacious remedies under any Rule and this Hon'ble Tribunal is the only forum to adjudicate the subject matter.

7. **Matters not previously filed or pending with any other court**

The applicant declares that he has not filed any case on the subject matter before any court, forum or any other institution.

8. **Reliefs sought for**

Under the above facts and circumstances the applicant prays for the following reliefs :

8.1 The name of the applicant be deleted from the impugned transfer order dated 03/06/2005.

8.2 The applicant be allowed to continue at his present *place of posting*.

8.3 Any other relief or reliefs as the Hon'ble Tribunal deem fit and proper.

The above reliefs are prayed for on the ground stated in para 5 above.

Sri Nijit Kumar Nandi

9. **Interim Relief**

During the pendency of this application the applicant prays for the following interim reliefs:

9.1 The order dated 03/06/2005 of transfer of the applicant be suspended and he may be allowed to continue at his present *place of posting.*

9.2 Any relief or reliefs as the Hon'ble Tribunal deem fit and proper.

The above relief is prayed for on the ground stated in para 5 above.

10. This application is filed through the Advocate.

11. **Particulars of Postal Order:**

i) IPO No : 206-133688
ii) Date of Issue : 9-6-05
iii) Issued from : Gurugram
iv) Payable at : G.P.O.

12. **List of Enclosures**

As per Index.

Verification

Sri Nijit Kumar Nandi

• • 11 • •

Verification

I, Sri Nijit Kumar Nandi, son of Late J.M. Nandi, aged about 46 years, a resident of Guwahati, do hereby verify that the statements made in the paragraphs 1,4,6 to 12 are true to my knowledge and statements in para 2,3 and 5 are true to my legal advice and that I have not suppressed any material fact.

And I, sign this verification on this 8th day of June, 2005.

Sri Nijit Kumar Nandi

TRANSFER POLICY OF GROUP 'B' OFFICERS IN NORTH EAST.

625

After a detailed discussion between the CCP, CCE and AG(Hqrs) alongwith various Instructions of the Ministry and the last of which is F.No. A-35017/28/92-Ad.III.B dated 30th June, 1992, minutes of various conference and other discussions, it has been agreed to follow the following transfer policy among the Group 'B' officers in the North East.

1. Since the Commissioners come 7 (seven) North Eastern States with different ethnic background, Administration will follow as far as possible convenient zone and areas so that officers are not unduly put to difficulties. However, these will not include transfer on Administrative grounds.

2. Before any general transfer, Group 'B' officers will submit a representation for -

- (a) Place of posting with reasons
- (b) Option for Customs/Central Excise
- (c) For any other deputation

These representations will be received positively by 1st October of every year.

3. The general tenure in one station will be 4 to 6 years.

4. Period of stay in any one station/section/office will not be more than 2 years.

5. Since the officers belong to a common cadre of Central Excise mainly, no officer will remain posted in Customs for more than 4 years.

6. The rotation in every 3 years will be from difficult to soft areas and from sensitive

7. Compensation posting will be considered mutually between the CCP and CCE and after satisfying the genuineness of the compensation areas, transfer will be made if needs be. Such transfers on compensation grounds must be addressed to DC/AG(PAY) and endorsed to both the Commissioners.

Done..... 2/-

*Attested
Rajendra Singh*

13

8. Though Dep'tt. of Personnel & Training vide their letter dated 3rd April '86 have recommended posting of husband and wife together in one station, the area of jurisdiction being vast and the nature of work being different from general Administration only where there is absolutely any problem or difficulty, transfers will be considered as per Ministry of Personnel guidelines.

9. Since the Commissioners are highly short staffed, cooling off period from my deputation as recommended by the Ministry will in future be enforced.

10. General transfers will be completed before 31st December of any year and as far as possible effected by 31st January.

11. Officers who are due to retire within 2 years will be retained/posted within and around their Home Town or places/stations requested by them.

Umesh Bhattacharya
(DALLUNGUNEMA) 7/11
COMMISSIONER
CUSTOMS (PREV) INER: SHILLONG

(L.R. MITRA)
COMMISSIONER
CENTRAL EXCISE: SHILLONG

C. N. I. II (7) 5/ET. III/86/ 1674

Dated : 7/11/86.

Copy to :—

1. The Member (P&V) / (C. EX.) / (A. S.), Central Board of Excise and Customs North Block, New Delhi for kind information.
2. The Chief Commissioner (EZ), Customs and Central Excise, 15/1 Strand Road, Calcutta for kind information.
3. The Commissioner (Cus. Prev.), NER, Shillong for kind information.
4. The Deputy Commissioner (Cus. Prev.), NER, Shillong for kind information.
5. The Secretary, General, All India Federation of Central Excise Gazetted Executive Officers, 40A/1, J.K. Mitra Road, Calcutta for kind information.
6. The General Secretary, Group 'B' Executive Officers' Assn., Customs and Central Excise, Shillong for kind information.
7. The Assistant Commissioner of C. Ex./Cus. (P), for information.

(D. BHATTACHARYA)
ASSISTANT COMMISSIONER (AOBS)
CUSTOMS AND CENTRAL EXCISE : SHILLONG.

Copy to : General Secretary (Add) for
information :—
13. Dr. A. S. Roy (P) & Subash Chandra
Gupta Secretary



Commissioner of Central Excise
MORELLO COMPOUND
M.G. ROAD, SHILLONG

Tel. 91-0364-2224751 / 2223030.

Fax. 91-0364-2223428 / 2226215.

E-Mail: cexshill@exceze.nic.in

C.No. II(26)20/ET.III/95/

Dated:

04 OCT 2004

To

The Deputy/Assistant Commissioner
Central Excise Division

GUWAHATI
The Superintendent ()
Central Excise Hqrs. Office
Shillong.

Subject: Option for Annual General Transfer of Superintendent/Inspector - regarding.

The Annual General Transfer for 2004 of Superintendents and Inspectors posted in different formations and Headquarter Office of Central Excise Commissionerate, Shillong is proposed to be made in December 2004. The concerned officers who are due for transfer as per the accepted guidelines for transfer of this Commissionerate will be considered for transfer.

Briefly the accepted guidelines for transfer in respect of Superintendents/Inspectors are reiterated below for the benefit of the officers.

Superintendents who have completed their tenure as below will be considered for transfer:

- (i) In the same station for a continuous period of 4 (four) to 6 (six) years,
- (ii) In the same Section/Office for a continuous period of 2 (two) years, and
- (iii) In the same Commissionerate for a continuous period of 4 (four) years

Similarly, Inspectors who have completed their tenure will be considered for transfer:

- (i) In the Divisional Hqrs. Office for a continuous period of 6 (six) years,
- (ii) In the Ranges outside the Divisional Office for a period of 3 (three) years,
- (iii) In Central Excise Hqrs. Office for a period of 6 (six) to 8 (eight) years and
- (iv) In the same Commissionerate for a continuous period of 4 (four) years

Also, Superintendents and Inspectors of Shillong Central Excise Commissionerate who opts for Customs or Dibrugarh Commissionerate should send in the same Transfer Proforma.

It is therefore requested to forward the options of officers for posting in Central Excise and Customs in order of preference for next posting indicating the reasons thereof. Options in the prescribed proforma (enclosed) should reach this office on or before 31.10.2004. Options received after 31.10.2004 will not be taken into consideration for Annual General Transfer 2004. It is, therefore, requested to take personal initiative to send this office on or before the said date. While forwarding the proforma, it may be ensured that the same is duly verified by the Head of Office.

Please acknowledge receipt.

(B. THAMAR)
ADDITIONAL COMMISSIONER (P&V)

10.04
Affixed
Nakshatra
Dhaka

1. Name of the Officer (In Block Letters): SRI NUTIT KUMAR NANDI.

2. (a) Date of App'tt. In the Deptt. and grade: On 09-12-1983 as Inspector.
 (b) Date of App'tt. In the present grade : On 23-09-2002
 (c) Date of Birth : 01-09-1959.

3. Name of the Home town & State : Tinsukia, Assam.

4. HISTORY OR POSTING SINCE ENTRY

SI. No.	Station	Post Held	From	To
1	Dibrugarh I Range, DBR	Inspector	09-12-1983	16-05-86 (E/N)
2	Dibrugarh II Range, DBR	-do-	16-05-86 (A/N)	10-08-88
3	Divl. Office (Tech), DBR	-do-	13-08-88	31-12-91
4	Tinsukia V Range, TSK	-do-	01-01-92	08-07-91
5	Tinsukia CPF, TSK	-do-	11-07-91	31-05-97
6	Nampong L.C.S, Nampong	-do-	09-06-97	30-06-98
7	Jagiroad Range, Jayiroad	-do-	06-07-98	30-11-98
8	Divl. Audit, Guwahati	-do-	01-12-98	30-01-2001
9	Divl. A/E, Guwahati	-do-	01-02-2001	22-07-02
10	-do-	Supdt	23-09-02	15-11-02
11	Guwahati II Range, Guwahati	-do-	18-11-02	Till date

Please indicate choice of posting in order of preferences:

1 to 3 for Central Excise and 4 to 6 for Customs with brief reasons:

1. } Medical ground - suffering from 'SA REO 1 Dosis' since 1994. Diagnosis 2. treatment is under Androprashtha Apollo Hospital, New Delhi and locally at Guwahati Medical College & Hospital and CAHS Dispensary No. 3, Guwahati.
 2. }
 3. }
 4. }
 5. }
 6. } customs, Guwahati
 7. }

Note: The choice of posting does not necessarily imply that the Officer will be given a posting of his choice. Officers are liable to be transferred before completion of full term in the exigencies of Service.

STATION: Guwahati

DATE: 19.10.04

SIGNATURE OF OFFICIAL AND DESIGNATION

19/10/04
R. K. Nandi

Superintendent, Guwahati II Range
Central Excise, Guwahati.

(i) The particulars given above are verified and found to be correct.

STATION:

DATE:

SIGNATURE, NAME AND DESIGNATION
OF THE FORWARDING AUTHORITY

Abhijit
Deuktukhola
Adhikar

16



Annexure - D.

COMMISSIONER OF CENTRAL EXCISE
MORELLO COMPOUND
M.G. ROAD, SHILLONG

Tel. 91-0364-2224751 / 2223030. Fax. 91-0364-2223428 / 2226215. E-Mail: cexshill@exchge.nic.in

ESTABLISHMENT ORDER NO. 72/2005
DATED SHILLONG, THE 3rd JUNE 2005

Subject: Inter- Commissionerate Transfer/Rotation of the officers in the grade of Superintendent Group "B" – order reg.

The following Transfer/Rotation of officers in the grade of Superintendent in the Shillong Zone are hereby ordered with immediate effect and until further orders.

SL. NO.	NAME OF THE OFFICERS	FROM	TO
1.	Shri C. Shullai	Commissionerate of Customs(P), Shillong	CEX, Shillong
2.	Smti. R.R. Bhowmick	do	do
3.	Shri N.L. Roy	do	do
4.	Shri D.R. Saha	do	do
5.	Shri G.C. Paul	do	do
6.	Shri N.R. Das	do	do
7.	Shri S.K. Nandi	do	do
8.	Shri L.H. Falrheim	do	do
9.	Shri T.K. Singh	do	do
10.	Shri T.K. Sen	do	CCX, Dibrugarh
11.	Shri U.K. Das	do	do
12.	Shri Jalindra M. Borah	do	do
13.	Shri S.K. Challha	do	do
14.	Shri Lalkhona Simte	do	do
15.	Shri Jyotish Das	do	do
16.	Shri Thangchuollo	do	do
17.	Shri B.B. Salkia	do	do
18.	Shri M. Baruah	do	do
19.	Shri T.T.K. Thang	do	do
20.	Smti. P. Devgupta	Commissionerate of Central Excise, Shillong	Commissionerate of Customs (P), Shillong
21.	Shri B.C. Nath	do	do
22.	Shri Binayak Bhattacharjee	do	do
23.	Shri D. Majumdar	do	do
24.	Smti. Champa Shioine	do	do
25.	Smti. K.P. Laloo	do	do
26.	Shri D. Roy Choudhury	do	do
27.	Smti. L. Shangpialang	do	do
28.	Shri Gangadhar Das	do	do
29.	Shri N.C. Sutradhar	do	do
30.	Smti. S. Bhattacharjee	do	do
31.	Shri J.L. Bhowmik	do	do
32.	Shri D. C. Banla	do	CEX, Dibrugarh
33.	Shri B.B. Karmakar	do	do
34.	Shri M.S. Tyagi	do	do
35.	Shri F.U. Fukir	do	do
36.	Shri N.K. Nandi	do	do
37.	Shri G.C. Paul	do	do
38.	Shri G. Thabali	do	do
39.	Shri Jayadish Acharjee	do	do

*Shri C. Shullai
Smti. R.R. Bhowmick*

1. Shri R.K. Kalita	-do-	Commissionerate of Central Excise, Dibrugarh	-do-
2. Smti. K.M. Das	-do-	Commissionerate of Central Excise, Dibrugarh	Commissionerate of Customs (P), Shillong
3. Shri S. Ganguli	-do-	-do-	-do-
4. Shri T.K. Rajkhowa	-do-	-do-	-do-
5. Shri J.C. Das	-do-	-do-	-do-
6. Shri K.C. Sarkar	-do-	-do-	-do-
7. Shri V. Hangzo	-do-	-do-	CEX, Shillong
8. Shri H.P. Roy	-do-	-do-	-do-
9. Shri S. Chakraborty	-do-	-do-	-do-
10. Shri R. K. Borah	-do-	-do-	-do-
11. Shri G. K. Bhuyan	-do-	-do-	-do-
12. Shri D. K. Deb	-do-	-do-	-do-
13. Shri N. Singha	-do-	-do-	-do-
14. Md. Mohibur Rahman	-do-	-do-	-do-
15. Shri L.S. Das	-do-	-do-	-do-
16. Shri D.R. Das	-do-	-do-	-do-
17. Shri N.C. Kataki	-do-	-do-	-do-
18. Shri G.C. Mandal	-do-	-do-	-do-
19. Shri H.C. Kallta	-do-	-do-	-do-
20. Shri Sudip Dev	-do-	-do-	-do-

This disposes of all the representations received in the grade of Superintendents.

The officers at Sl. Nos. 3, 4, 5, 6, 17, 18, 21, 23, 31, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 57, 58 & 59 will not be entitled TA/DA as they have been transferred on the basis of their representations. No further representations will be entertained unless the officers join their new places of postings.

The above officers should be relieved latest by 17th June 2005.

This issues with the approval of the Chief Commissioner, Central Excise & Customs, Shillong Zone, Shillong.

3/6/05
(KARNAIL SINGH)
COMMISSIONER

Dated : 03 JUN 2005

No. II(3)7/ET-III/2005/ 56091-56190
Copy forwarded for information & necessary action to:-

1. The Chief Commissioner, Customs & Central Excise, Shillong Zone, 'CRESCENS' Building, M.G. Road, Shillong.
2. The Commissioner, Customs (Preventive), NER, Shillong.
3. The Commissioner, Central Excise, Dibrugarh.
4. The Commissioner (Appeals), Central Excise, Guwahati.
5. The Additional Commissioner (P&V), Central Excise, Shillong, Dibrugarh.
6. The Additional Commissioner (Tech.), Central Excise Hqrs. Office, Shillong.
7. The Additional Commissioner, Customs (Preventive), 'NER', Shillong.
8. The Joint Commissioner (A/E), Central Excise Hqrs. Office, Shillong/The Joint Commissioner, Central Excise, Dibrugarh.
9. The Deputy/ Assistant Commissioner, Central Excise/Customs, Dibrugarh Commissionerate. Copy (s) meant for the concerned officer(s) is/are enclosed.
10. The CAO, Central Excise/Customs, Shillong-Dibrugarh Commissionerate.
11. The PAO, Customs & Central Excise, Shillong.
12. Accounts I & II/Confidential Branch/CIU--Vigilance Branch, Central Excise Hqrs. Office, Shillong.
13. Shri Sintu _____, Superintendent for compliance.
14. General Secretary Group 'E' Superintendents Association, Customs & Central Excise, Shillong/Dibrugarh.
15. _____ File.

3/6/e
(KARNAIL SINGH)